

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/TT/2020**

- Subject** : Petition for truing up of tariff of the 2014-19 period and determination of tariff of 2019-24 period of transmission asset under “Split Bus Arrangement and Reconfiguration/Shifting of terminating lines at Raipur 400 kV Sub-station” in Western Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10 Others
- Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of “Splitting of 400 kV Raipur Bus through Bus Sectionalizer into two sections at a point between existing Line Bays of Chandrapur-1 & Chandrapur -2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur-B to Raipur –A” under “Split Bus Arrangement and Reconfiguration/Shifting of terminating lines at Raipur 400 kV Sub-station” in Western Region.



- b. The subject asset was put into commercial operation on 26.6.2014 and its tariff from COD to 31.3.2019 was approved vide order dated 22.3.2016 in Petition No. 202/TT/2014.
  - c. Scheduled COD of the instant asset was 25.11.2011 against which the asset was put into commercial operation on 26.6.2014, after time over-run of 31 months. The Commission vide order dated 22.3.2016 in Petition No. 202/TT/2014 condoned the time over-run from 25.11.2011 to October, 2013. The time over-run of 8 months i.e. from November, 2013 to 26.6.2014 was not condoned and accordingly the corresponding IDC and IEDC were disallowed. Initial Spares are claimed as per norms.
  - d. Reply to Technical Validation letter and information have been filed by the Petitioner vide affidavits dated 21.9.2020 and 23.3.2021 respectively. Details of liquidated damages recovered from the contractors alongwith revised tariff forms have been submitted vide affidavit dated 23.3.2021.
  - e. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 17.8.2020.
3. Representative of MPPMCL submitted that reply filed by MPPMCL may be considered while considering the claims of the Petitioner.
  4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

